

PROF. MADHU DANDAVATE: I am raising it in the proper manner. I have given an adjournment motion and I have the right to make the submission. (*Interruptions*)

MR. SPEAKER: Please sit down. Please take your seat.

(*Interruptions*)

[*English*]

**RE: ADJOURNMENT MOTION  
Terrorist Activities in Punjab and Delhi**

MR. SPEAKER: I have to inform the House that I have received three notices of adjournment motions regarding serious situation arising out of the terrorists activities in Punjab and Delhi, from the following Members - Shri Suresh Kurup, Shri Saifuddin Chowdhary and Shri Hannan Mollah. I give my consent to the moving of the motion in the following form:

"Situation arising out of increasing terrorists activities in Punjab and Delhi."

The note given by Shri Kurup has secured the first place in the ballot. Shri Kurup may now ask for the leave of the House.

SHRI G.M. BANATWALLA (Ponnani): He is not ready, Sir.

AN HON. MEMBER: He is very much ready.

MR. SPEAKER: He is Mr. Kurup; he is not Mr. Reddy.

SHRI SURESH KURUP (Kottayam): I seem leave of the House for moving the adjournment motion on the serious situation arising out of the terrorists activities in Punjab and Delhi.

MR. SPEAKER: Is there any objection? no objections. The leave is granted. I think there is no need to ask Members to rise since there is no opposition. Now, tell me when do you what to take up this motion? According to the Book, it is 4 O' clock.

SHRI C. MADHAV REDDI (Adilabad): Yes, we can take it up at 4 O' clock. But there are other matters we have to raise. (*Interruptions*)

MR. SPEAKER: One by one I will call from this side and that side.

[*English*]

PROF. MADHU DANDAVATE: Sir, I rose in the beginning on a point of order.

MR. SPEAKER: In a proper manner if you give me something, I will consider. You can give me and I can get the answer.

PROF. MADHU DANDAVATE: Before you give your ruling kindly listen to us. There is no harm in listening. (*Interruptions*)

[*Translation*]

MR. SPEAKER: Please don't do like this.

[*English*]

PROF. MADHU DANDAVATE: There is no devolution of powers in giving rulings. The ruling has to come from you. (*Interruptions*)

MR. SPEAKER: I will get the answers to you in a proper manner. You can give me in writing and I will get it to you.

(*Interruptions*)

PROF. MADHU DANDAVATE: Sir, listen to our submissions. (*Interruptions*)

MR. SPEAKER: Why are you doing like this?

PROF. MADHU DANDAVATE: Sir, my submission is this. We do not mind if you suggest the *modus operandi* for raising the issue. What I point out is that probably this is the last session of Parliament....

MR. SPEAKER: Might be.

PROF. MADHU DANDAVATE: For the last one year and more, we have been raising certain questions and I would like to point out to you that as far as corruption in Bofors deal is concerned, when we enquired from you...

MR. SPEAKER: I will get the answer.

(*Interruptions*)

[*Translation*]

MR. SPEAKER: Please don't behave like this.

[*Translation*]

MR. SPEAKER: Please don't do like this.

PROF. MADHU DANDAVATE: Sir, restrain them so that you can listen to my submission. (*Interruptions*)

[*Translation*]

MR. SPEAKER: You are wasting my time unnecessarily

(*Interruptions*)

[*English*]

MR. SPEAKER: Let me listen to him and let me answer.

(*Interruptions*)

MR. SPEAKER: I will listen to you also.

(*Interruptions*)

MR. SPEAKER: It is my job and I will do it.

PROF. MADHU DANDAVATE: Sir, please restrain the Minister....

MR. SPEAKER: That is what I am trying to do.

PROF. MADHU DANDAVATE: Very well Sir, congratulations. I was trying to tell you that on a number of occasions during various debates on Bofors, we got up and enquired from the concerned Defence Minister about the authenticity of the documents published in 'The Hindu' regarding evidence about corruptions in Bofors. They have repeatedly said for the last so many months that they have referred that matter to the CBI. But they have not produced the CBI report here.

MR. SPEAKER: I will get the answer...

(*Interruptions*)

[*Translation*]

MR. SPEAKER: Why are you standing? Why don't you sit down? You will gain nothing by making noise.

(*Interruptions*)

[*English*]

SHRI ASUTOSH LAW (Dum Dum): Sir, I am on a point of order on a different matter. A serious situation has arisen among the students of West Bengal. Kindly give me time. Education is in the Concurrent List. The results in respect of 10,000 innocent stu-

dents of the Secondary Examination are incomplete. As a result thereof one girl, namely Rekha Roy committed suicide. This is a serious situation. Education is in the Concurrent List under item 25... (*Interruptions*)

[*Translation*]

MR. SPEAKER: Please give it in writing on, I will get it inquired.

(*Interruptions*)

[*English*]

SHRI ASUTOSH LAW: How long will these 10,000 innocent students suffer waiting for the results?

MR. SPEAKER: You give me in writing.

(*Interruptions*)

SHRI INDRAJIT GUPTA (Basirhat): The position regarding the CBI report we would like to know.

MR. SPEAKER: I will get the answer to you.

(*Interruptions*)

PROF. MADHU DANDAVATE: Do we have to wait till the Parliament is over?

SHRI INDRAJIT GUPTA: The House will be adjourned and the Parliament will be dissolved.

(*Interruptions*)

[*Translation*]

MR. SPEAKER: Why are you making a noise? Why do you speak in such a high pitch.

(*Interruptions*)

[*English*]

SHRI BASUDEB ACHARIA (Bankura): We have been told several times in this House that the matter has been referred to CBI. How long do we have to wait for the report of the CBI?

[*Translation*]

MR. SPEAKER: Mr. Professor, the reply has come.

[*English*]

Still it is on. It is still not yet finished.

(*Interruptions*)

PROF. MADHU DANDAVATE: When the whole world is discussing the authenticity of the documents, they are not producing the report. Why don't you pull them up? About the CAG report, you have told them to lay it on the Table of the House expeditiously. Why don't you give them a direction about the CBI report also? (*Interruptions*)

MR. SPEAKER: I will can one by one. Please sit down. Why all of you are standing and wasting the time of the House? We will take up every subject one by one.

(*Interruptions*)

SHRI SHANTARAM NAIK (Panaji): Sir, yesterday a discussion was telecast by Doordarshan on the subject "Issues before Parliament". In that, Shri Madhav Reddy said that the IPKF forces are an occupation army.... (*Interruptions*)

[*Translation*]

MR. SPEAKER: This is an external matter.

*(Interruptions)*

[*English*]

SHRI SHANTARAM NAIK: It is an anti-national statement.

MR. SPEAKER: Mr. Naik, we are going to have a full time discussion on it. From the Government side we have got a motion and we are going to discuss it.

*(Interruptions)*

SHRI P. KOLANDAIVELU (Gobichettipalayam): Sir, I have given notice of an adjournment motion regarding Sri Lanka. The TULF leaders Mr. Amrithalingam and Mr. Yogeswaran have been assassinated by the LTTE. There is no protection for the Tamils unless IPKF remains in Sri Lanka. There is no protection for the Tamils and even for Shri Premadasa.

MR. SPEAKER: We will discuss it...

*(Interruptions)*

[*Translation*]

MR. SPEAKER: Please sit down. Let others get a chance.

*(Interruptions)*

[*English*]

SHRI BASUDEB ACHARIA: Sir, I want to know when the CBI report will be laid on the Table.

MR. SPEAKER: They have told me that it is still on.

[*Translation*]

SHRI MOHD. AYUB KHAN (Jhunjhunu): Sir, I had given a notice for a Privilege Motion

against Shri Amal Datta yesterday....

MR. SPEAKER: It is in my notice.

SHRI MOHD. AYUB KHAN: We would like to know as to what action is being taken in that regard?

MR. SPEAKER: It has come to me today only.

[*English*]

I will take necessary action.

SHRI AMAL DATTA (Diamond Harbour): Has he given any privilege motion against me?

[*Translation*]

MR. SPEAKER: I am sending it to you.

*(Interruptions)*

[*English*]

SHRI S. JAIPAL REDDY (Mahbubnagar): I gave notice of adjournment motion on the question of CBI inquiry into the documents published by 'Hind' regarding Bofors.

[*Translation*]

MR. SPEAKER: That matter is over. Do I have to reply to it again and again?

[*English*]

SHRI S. JAIPAL REDDY: I am on a point of order.

[*Translation*]

MR. SPEAKER: I have already given my reply.

[English]

I cannot force the Government to do anything.

SHRI S. JAIPAL REDDY: I am drawing your attention to the Order Paper Item 5. In Item 5, CAG report on Defence forces is to be placed on the Table of the House.

PROF. MADHU DANDAVATE: It will be done at 5.30. They always come at the last moment!

SHRI S. JAIPAL REDDY: Normally they are placed at 1 O' Clock.

MR. SPEAKER: You have got tomorrow also.

SHRI S. JAIPAL REDDY: It is shown in the Order Paper that they will be laid on the Table at 5.30. Why this departure from well-established practice? Do these reports contain reference to Bofors?

MR. SPEAKER: Might be, whatever it is.

SHRI S. JAIPAL REDDY: Why at 5.30?

MR. SPEAKER: There is nothing out of the ordinary about it. Sometimes it is done for technical reasons. There is nothing much more than that in it.

*(Interruptions)*

SHRI BASUDEB ACHARIA: What is the technical reason?

[Translation]

MR. SPEAKER: It makes no difference. It is all right.

*(Interruptions)*

MR. SPEAKER: Mr. Jaipal Reddy, why do you waste time unnecessarily? There are some technical reasons for which it has been kept at 5.30.

[English]

SHRI BASUDEB ACHARIA: What is the technical a reason?

*(Interruptions)*

[Translation]

MR. SPEAKER: Whatever you have to raise you may do it tomorrow.

*(Interruptions)*

[English]

PROF. MADHU DANDAVATE: His contention is why don't you give a similar direction about the CBI report. You were kind enough to give a direction about the CAG report.

[Translation]

MR. SPEAKER: How can I do it in the case of C.B.I. report?

[English]

PROF. MADHU DANDAVATE: The Prime Minister is under a cloud and it is their moral duty to produce the CBI report so that the cloud is cleared. It is in their own interest and in the interest of the Government.

MR. SPEAKER: That was my do main and I could direct the Government

[Translation]

I cannot say anything about the C.B.I. Report.

*(Interruptions)*

MR. SPEAKER: Now, let others speak.

*(Interruptions)*

MR. SPEAKER: Why do you waste time unnecessarily?

*[English]*

SHRI S. JAIPAL REDDY: I rise on a point of order. What are the technical reasons? I have the right to know.

*[Translation]*

MR. SPEAKER: That is too much. What does it matter? Please sit down now and come prepared tomorrow.

*(Interruptions)*

*[English]*

SHRI V. KISHORE CHANDRA S. DEO (Parvathipuram): I had given a notice of adjournment and just before coming to House, I was told that it has been rejected.

MR. SPEAKER: Which one?

SHRI V. KISHORE CHANDRA S. DEO: I had given an adjournment motion on the failure of the Government to place the CBI report on the authenticity of the documents regarding Bofors on the Table of the House.

*[Translation]*

MR. SPEAKER: That has been disposed of.

*(Interruptions)*

*[English]*

MR. SPEAKER: It is still going on.

SHRI V. SOBHANADREESWARA RAO (Vijayawada): Please admit Call Attention Motion on the pending projects. They have not been cleared for several years.

SHRI V. KISHORE CHANDRA S. DEO: What is the basis on which you rejected my motion?

MR. SPEAKER: I do not have to give you any reasons. I said it is because it is still going on.

SHRI V. SOBHANADREESWARA RAO: How long will it go on?

MR. SPEAKER: I do not know. It is with the CBI.

*[Translation]*

SHRI SHAMINDER SINGH (Faridkot): I would like to draw your attention towards one point. 20 thousand people were getting employment under the Integrated Rural Development Programme but now they have been rendered unemployed.

MR. SPEAKER: Please give it in writing.

*(Interruptions)*

SHRI SHAMINDER SINGH: I have given it in writing.

MR. SPEAKER: You give it in writing. I will get the the facts.

*(Interruptions)*

*[English]*

MR. SPEAKER: I will take action on what you have given to me.

[Translation]

SHRI SHAMINDER SINGH: Rs. 100 crore were given for the implementation of that programme. 20 thousand people have been rendered unemployed following its withdrawal.

MR. SPEAKER: Give it in writing. I will send the reply to you.

SHRI SHAMINDER SINGH: Only Rs. 15 crores have been received under the Jawahar Rozgar Yojana. In this way, the funds have been cut down by Rs. 85 crores and 20 thousand people, who were provided with a source of income, are without any means of livelihood today.

*(Interruptions)*

MR. SPEAKER: Please sit down.

[English]

SHRI BHADRESWAR TANTI (Kalibor): Last time you were pleased to call for a report from the Government. I do not know what report has come.

[Translation]

MR. SPEAKER: In regard to which matter?

[English]

SHRI BHADRESWAR TANTI: On the tense situation in Assam-Nagaland border where about 23 people were killed and a number of houses were set on fire. You were pleased to call for a report. But till now we do not know about the report. Again in Assam-Nagaland border, the CRPF personnel

posted in the border have been creating havoc and there is no peace in the border. I want you to take note of the matter for necessary action. *(Interruptions)*

SHRI BHADRESWAR TANTI: What about the people living on the border? It is very important.

[Translation]

MR. SPEAKER: I got it done last time.

SHRI BHADRESWAR TANTI: I have not received the reply.

MR. SPEAKER: You give it in writing again.

*(Interruptions)*

MR. SPEAKER: I will take it up after looking into the matter. Now you put an end to it. This has been done earlier.

*(Interruptions)*

[English]

SHRI V. KISHORE CHANDRA S. DEO: Sir, I had give notice of Privilege against the *Indian Express* in the last session. *(Interruptions)*

[Translation]

MR. SPEAKER: It is with the Deputy Speaker.

SHRI BALKAVI BAIRAGI (Mandsaur): Mr. Speaker, Sir, following the discussion in your chamber and thereafter inside the House, it was decided that the I.I.T. examination will be held in all the Indian languages

in the year 1990. But as per the notice issued in the Press on 18th June, the medium of the 1990 examination will continue to be English only. It will not be held in all the Indian languages. This going against the assurance. We need your help in this matter and I would like that you should persuade the Central Government in this regard.

MR. SPEAKER: You should write to the Assurances Committee and I will also find out as to why this was not done. It should be done.

[English]

There is no question of going back on that.

[Translation]

SHRI BALKAVI BAIRAGI: In the advertisement which appeared on the 18th of June, only English was mentioned. There was no mention of the Indian languages. This matter should be given serious consideration. (*Interruptions*)

[English]

PROF. MADHU DANDAVATE: Sir, just now I have received a Memorandum. (*Interruptions*).

SHRI SPEAKER: Shri Brahma Dutt...

PROF. MADHU DANDAVATE: Sir, just now I have received a Memorandum. I have got a copy from the Lok Sabha Secretariat which says"

"A Memorandum of Understanding was concluded with the Swiss Government on 20th Feb., 1989 for mutual assis-

tance in criminal matters on the basis of principles of reciprocity and dual criminality. Soon after the conclusion of the above MOU, the CBI requested the Swiss authorities on 23rd Feb., 1989, for assistance in the matter..."

[Translation]

MR. SPEAKER: Why are you reading it? This is for your information.

[English]

Why are you reading it? It is for your information.

(*Interruptions*)

PROF. MADHU DANDAVATE: I am telling you that they have already given the information that they are in touch with these agencies.

MR. SPEAKER: Might be. Now papers to be laid. Shri Brahma Dutt.

(*Interruptions*)

12.16 hrs.

PAPERS LAID ON THE TABLE

[English]

**Petroleum and Natural Gas (Amendment) Rules, 1989 and Bharat Petroleum Corpn. Ltd. (Determination of Conditions of Service of Post Nationalisation Refinery Employees Scheme, 1989**

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): Sir, I beg